

The

Kolkata **Gazette**
सत्यमेव जयते
Extraordinary
Published by Authority

MAGHA 27]

MONDAY, FEBRUARY 16, 2015

[SAKA 1936

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 195-L.—16th February, 2015.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 1 of 2015

THE WEST BENGAL COMMISSION FOR BACKWARD CLASSES (AMENDMENT) BILL, 2015.

**A
BILL**

to amend the West Bengal Commission for Backward Classes Act, 1993.

WHEREAS it is expedient to amend the West Bengal Commission for Backward Classes Act, 1993, for the purpose and in the manner hereinafter appearing;

West Ben. Act I
of 1993.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Commission for Backward Classes (Amendment) Act, 2015.

(2) It shall come into force at once.

*The West Bengal Commission for Backward Classes
(Amendment) Bill, 2015.*

(Clause 2.)

Amendment of
section 4 of
West Ben. Act I
of 1993.

2. For clause (b) of sub-section (1) of section 4 of the West Bengal Commission for Backward Classes Act, 1993, the following clause shall be substituted:—

“(b) The Member-Secretary shall hold office for a term of five years from the date he assumes office, or until he attains the age of sixty-five years, whichever is earlier.”.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 4, *read* with sub-section (2) of section 3, of the West Bengal Commission for Backward Classes Act, 1993 (hereinafter referred to as the said Act), *inter alia* provides that the term of office of the Member-Secretary of the West Bengal Commission for Backward Classes is for a period of three years from the date he assumes office, or upto the age of sixty-two years, whichever is earlier.

2. It has been felt necessary to raise the term of Office of the Member-Secretary from three years to five years from the date he assumes office, or until he attains the age of sixty-five years, whichever is earlier, instead of sixty-two years.

3. The Bill has been framed with the above object in view.

4. No additional expenditure is envisaged to give effect to the provisions of the Bill.

KOLKATA,
The 12th February, 2015.

UPENDRA NATH BISWAS,
Member-in-charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*